

**NATIONAL COMPANY LAW TRIBUNAL
CHENNAI BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 14/10/2016 AT 10.30 AM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL**

APPLICATION NUMBER	:	
PETITION NUMBER	:	TCP/234/2016
NAME OF THE PETITIONER(S)	:	Ayoli Abdulla
NAME OF THE RESPONDENT(S)	:	M/s Meezan Realtors Private Limited & 3 others
UNDER SECTION	:	397/398

S.No. NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM		

1. S. Manjula Devi, Adv
For KSR & co company secretaries
CSE

For Petitioner

[Signature]

2. Rajasekhar VK

Counsel for R1-R4

[Signature]

ORDER

Ms S Manjula Devi, counsel for petitioner present. Shri V K Rajasekhar, counsel for respondents present. Counsel for respondents submitted the minutes of the meetings of the board of directors, but the other documents as indicated in the order of the High Court of Kerala have not been submitted. The counsel for respondents is directed to submit the remaining documents. The counsel for the petitioner has prayed that the notices, if issued to petitioner for discharging the statutory duties being the Director pertaining to the meetings held on 27.4.2011 and 15.5.2011, then the same may also be ordered to be produced as part of the relevant record, to which the counsel for respondent has taken strong objection. The issue will be taken up after the required documents are filed by the counsel for respondents. Put up on **04.11.2016 at 10.30 A.M.**

[Signature]
(Ch.Mohd.Sharief Tariq)
Member (Judicial)

[Signature]
(K Anantha Padmanabha Swamy)
Member (Judicial)